

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1312  
TO BE ANSWERED ON FRIDAY, THE 06<sup>th</sup> FEBRUARY, 2026**

**TIME TAKEN TO SERVE NOTICE IN DISTRICT COURTS**

**1312. Shri Arun Govil:**

Will the Minister of Law and Justice be pleased to state:

- (a) whether there has been long delays in serving notices to the other party in some cases filed in the District Courts of the country, if so, the reasons therefor;
- (b) whether the time taken to serve such notice to the other party can be reduced; and
- (c) if so, the steps taken or proposed to be taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) to (c) The data regarding delays in serving notices to the other party in cases filed in the District Courts of the country is not centrally maintained. However, the Government of India, under the e-Courts Mission Mode Project, has introduced e-Summons platform, under the Inter-operable Criminal Justice System (ICJS), for faster and more reliable communication of court notices and summons. Further, National Service and Tracking of Electronic Processes (NSTEP) application has been developed for technology enabled process serving and issuing of summons and notices. A GPS-enabled device is given to the Bailiff for the service of summons leading to greater transparency and speedy delivery of processes. NSTEP provides real time status update of service of summons and notices besides tracking of geographical coordinates of the process server at the time of serving. Currently, 22,789 bailiffs have been on-boarded on NSTEP across 672 districts and 19.34 lakh processes have been served in the year 2025.

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